

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
SOUTH ZONAL BENCH, CHENNAI**

E/412/2009

(Arising out of Order-in-Appeal Nos.141 to 144/2008 (M-II)
dated 21.4.2009 passed by the Commissioner of Central Excise
(Appeals), Chennai)

M/s. Jai Balaji & Co.

Appellant

Vs.

Commissioner of Central Excise, Chennai- II

Respondent

Appearance

Shri S. Venkatachalam, Advocate for the Appellant

Shri A. Cletus, Addl. Commissioner (AR) for the Respondent

CORAM

Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)

Hon'ble Shri Madhu Mohan Damodhar, Member (Technical)

Date of Hearing / Decision: **22.08.2017**

Final Order No. 41748/2017

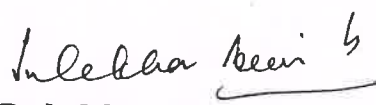
Per Bench

Learned counsel Shri S. Venkatachalam for the appellant
submits that the appellant seeks leave to withdraw the appeal.

Prayer allowed. Appeal is dismissed as withdrawn.

(Operative portion of the order was
pronounced in open court)


(**Madhu Mohan Damodhar**)
Member (Technical)


(**Sulekha Beevi C.S.**)
Member (Judicial)

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